

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 20th day of FEBRUARY 2008.

Contempt Application No. 96 of 2005

IN

Original Application No. 760 of 2004.

Hon'ble Mr. Ashok S. Karamadi, Member-J

Hon'ble Mr. Shailendra Pandey, Member-A

Smt. Kamlesh Devi, W/o late Balram Singh, R/o Ladapura
(Jyoti Nagri), Distt: Bijnor.

. Applicant

By Adv: Sri D.K. Srivastava

V E R S U S

1. M.A. Khan, Superintendent of Post Offices, Bijnor
Division, Distt: Bijnor.

2. Smt. Laxmi Sheth, Post Master General Lucknow,
Uttar Pradesh.

. Respondents

By Adv: Sri S. Singh

O R D E R

By Hon'ble Mr. Ashok S. Karamadi, JM

This contempt application has ^{been} filed against the
order dated 04.03.2005. By the said order the
respondents ^{were} ~~are~~ directed to consider the case of the
applicant for compassionate appointment. Since the
respondents have failed to comply with the said order,
the applicant has filed this Contempt Application.

2. On notice the respondents have filed their CA.
It is stated that the respondents after passing of the
order in the OA for considering the case of the
applicant for compassionate appointment on Group 'D'

 2.

post (Non Test) cadre subject to approval of Director General (Post), New Delhi. They have annexed copy of the same as Annexure 1 dated 12.2.2007 and further stated that no grievance of the applicant survives in this Contempt Application and sought for dismissal of the same.

3. We have heard Sri D.K. Srivastava learned counsel for the applicant and Sri Saurabh brief holder of Sri S. Singh for the respondents. On perusal of the order passed in the OA and also the statement made by the respondents and the documents produced alongwith the same, it is clear that the respondents have passed the order in compliance of the order passed in the OA on 12.02.2007 which is produced as Annexure 1 to the CA. Having regard to the same we do not find any justification to proceed with these contempt proceedings any further. The same is accordingly dropped and dismissed. Notice issued to the respondents are discharges.



Member (A)

/pc/



Member (J)